

or such other authority as the State Government may specify in this regard about his arrival and to make declaration in writing to the police or the other authority giving the particulars about himself and the dependents below the age of 16 accompanying the foreigner. Contravention of such order by a foreigner and abetment of such contravention by any person are actionable under the existing provisions of law.

**Selection of Telegraph and Telephone Engineering Officers for Deputation to I. T. I., Bangalore and Allahabad**

409. SHRI N. K. SANGHI : Will the Minister of COMMUNICATIONS (SANCHAR MANTRI) be pleased to refer to the reply given to Unstarred Question No. 127 on the 1st April, 1971 regarding Telegraph and Telephone Engineering Department on deputation to Indian Telephone Industries Ltd., and state :

(a) the circumstances under which the Indian Telephone Industries Ltd., Bangalore happen to requisition by name ; the services of the officers mentioned against itmes 2-16 of the statement appended to the above reply ;

(b) whether Government formulated any guidelines in the matter of selection of Telegraph and Telephone Engineering Officers for deputation to the Indian Telephone Industries Limited, Bangalore and Allahabad ;

(c) if so, the broad outlines thereof and, if not, the reasons therefor ; and

(d) whether a similar statement showing the non-technical officers of the P and T Department who had been selected by the I. T. I. will also be laid on the Table of the House ?

**THE MINISTER OF COMMUNICATIONS (SANCHAR MANTRI) (SHRI H. N. BAHUGUNA) :** (a) The Indian Telephone Industries is a Public Sector Undertaking under the Department of Communications. It produces goods mainly for the consumption of P and T Department and as such is very much associated with this Department. In view of the special type of personnel requirements of I. T. I. some of the Officers of the P and T are working on deputation with I. T. I. after

being jointly selected by the Managing Director, I. T. I. and the P and T Board.

(b) and (c). The Government have approved this procedure in public interest. Suitability of a person in a job is the only determining factor for such a selection.

(d) Please see the statement laid on the Table of the House. [Placed in Library. See No LT—193/71]

**Decline in Export of Leather Goods**

410. SHRI D.K. PANDA : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether export of leather goods has registered a fall in 1970-71 ;

(b) if so, the extent of fall registered ;

(c) the reasons therefor ; and

(d) the steps, if any, taken to step up the exports of leather goods ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :** (a) No, Sir.

(b) and (c). Do not arise.

(d) Some of the important steps taken in this connection are indicated in the enclosed statement.

*Statement*

(1) The Export Promotion Council for Finished Leather and leather Manufacturers at Kanpur has been set up to promote the export leather goods. The Council undertake promotional activities such as sponsoring of Trade delegation and salescum study team to visit markets abroad, participation in Exhibitions abroad, developing new designs and samples to meet exact foreign requirements, collecting market intelligence and guiding new exporters.

(2) Basic raw materials required for this Industry, such as raw hides and skins and tanning barks and extracts, are permitted for import under Open General Licence.

(3) "Leather and Leather Goods are one of the 59 priority industries. Units in this industry can, therefore, secure import licences on the basis of actual consumption.

(4) Import licences are allowed against exports of Various leather and leather

products to replenish the import content in such export products.

(5) To ensure quick deliveries the Government of India have granted air freight subsidy at the rate of :

- (i) 50% Air freight rate but limited to 10% of the FOB value in case of leather footwear and components thereon.
- (ii) 50% of air freight but limited to 15% of FOB value in the case of finished leather and leather goods.

### इस्पात का निर्यात

411. श्री हुकम चन्द्र कश्यप : क्या विदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) वित्तीय वर्ष 1969-70 और 1970-71 के दौरान विदेशों को इस्पात की कुल कितनी मात्रा का निर्यात किया गया था और इसमें कितनी विदेशी मुद्रा कमाई गई ; और

(ख) वित्तीय वर्ष 1971-72 के लिए इस्पात के निर्यात का लक्ष्य क्या है और इससे कितनी विदेशी मुद्रा अर्जित करने की आशा है ?

विदेश व्यापार मन्त्रालय में उप-मन्त्री (श्री ए० सी० जार्ज) : (क) निर्यात की गई लोहे तथा इस्पात की मद्यो का परिमाण तथा मूल्य निम्नलिखित हैं —

वर्ष	परिमाण मे० (टन)	मूल्य (करोड़ रुपये)
1969-70	13,48,563	75.71
1970-71	9,98,043	66.91

(ख) इन मद्यो की कमी को देखते हुए वर्ष 1971-72 के लिए कोई लक्ष्य नहीं रखा गया है ।

### Rise in Prices of Essential Commodities in Tripura

412. SHRI BIREN DUTTA : Will the Minister of HOME AFFAIRS (GRIH

MANTRI) be pleased to state :

(a) whether the prices of essential commodities namely, Kerosene Oil, salt and rice have gone up in Tripura ; and

(b) if so, what steps have been taken to check black marketing and to maintain supply of these commodities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : (a) and (b). The Government of Tripura have intimated that the prices of essential commodities in that territory have not registered any rise except in the case of rice and salt. The price of rice in the open market has gone up from 145/—per quintal on 15th January, 1971 to Rs. 176/— per quintal on 15th May, 1971 owing to seasonal deficit and heavy influx of evacuees from East Bengal. Even then it compares favourably with Rs. 176.83 per quintal prevailing on the corresponding date last year. To arrest the rise in price of rice, Government of Tripura have opened 304 fair price shops in the territory. The price of salt has also gone up from 30 paise per Kilo on 15th January to 40 paise on 21st May, 1971 in the open market on account of delay in movement of supplies from Jamnagar and the higher price of salt procured from Calcutta. To meet the situation, the Government have been procuring salt locally and supplying it through Fair Price Shops at the fixed price of 35 paise. As supplies from Jamnagar arrive, the price in the open market as also in the Fair Price Shops will gradually come down. As regards Kerosene oil, the Government of Tripura have reported that its supply position is satisfactory. Further, the "Kerosene Fixation of Ceiling Prices Order 1970" is in force in the union territory to check black marketing in Kerosene oil. The Tripura Administration are also keeping in touch with the Assam Oil Company and the Indian Oil Corporation to maintain a steady flow of oil in the territory.

### Amendment of Press Council Act

413. DR. RANEN SEN : Will the Minister of INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRI) be pleased to state :

(a) whether at a Conference held